

ITEM NO.801

COURT NO.16

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18727/2023

(Arising out of impugned final judgment and order dated 14-08-2023 in LPA No. 151/2023 passed by the High Court Of Jammu & Kashmir And Ladakh At Srinagar)

UNION TERRITORY OF LADAKH & ORS.

Petitioner(s)

VERSUS

JAMMU AND KASHMIR NATIONAL CONFERENCE & ANR.

Respondent(s)

Date : 28-08-2023 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s)

Mr. Shreekant Neelappa Terdal, AOR

For Respondent(s)

Mr. Kapil Sibal, Sr. Adv. (Mentioned by)
M/S. Shakil Ahmad Syed, AOR

UPON being mentioned, the Court made the following
O R D E R

As prayed, let this matter be not deleted from the cause list of 1st September, 2023. To be taken up as first item.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)